

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.87528 of 2018

[Arising out of Order-in-Appeal No.NA/GST-A-III/MUM/310-312/17-18,
dt.27.12.2017, passed by the CGST & CX (Appeals-III), Mumbai]

M/s Air Check India Pvt. Ltd

Prism Towers, Unit 301, 304, A Wing,
Off. Link Road, Goregaon,
Mumbai

.....Appellant

VERSUS

Commissioner, CGST, Mumbai West

Mahavir Jain Vidyalaya, Juhu Lane,
Andheri (West), Mumbai 400 058

.....Respondent

Appearance:

For Appellant : None

For Respondent : Shri Nitin Ranjan, AC (AR)

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85018 / 2020

Date of Hearing: 08.01.2020

Date of Decision: 08.01.2020

PER: Dr.D.M. MISRA

None present for the Appellant. Heard the learned A.R. for the Revenue.

2. The learned A.R. submits that the matter has been listed on various dates viz. 25.04.2019, 19.06.2019, 10.07.2019, 23.08.2019, 01.10.2019, 30.10.2019, 09.12.2019 and today i.e. 08.01.2020. He submits that any further adjournment will not yield in the matter.

3. I find force in the contention of the learned A.R. for the Revenue. As the Appellants are not serious in prosecuting the matter before this forum, consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

Bahalkar